

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF FINANCIAL SERVICES
LOK SABHA

UNSTARRED QUESTION NO. 2312

TO BE ANSWERED ON THE 9TH MARCH 2018/ PHALGUNA 18, 1939 (SAKA)

Exclusion of IDBI from Capital Infusion

2312. SHRI ASADUDDINOWAISI:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government has sanctioned Rs. 22915 crore to 13 PSUs including SBI and excluding IDBI;
- (b) if so, the details thereof and the reasons for sanctioning these funds to banks;
- (c) whether this step has been taken under its recapitalisation drive to enable banks lend more and if so, the details thereof;
- (d) the reasons for not allocating such fund to IDBI; and
- (e) the extent to which the banking sector is likely to be strengthened in the country after the drive?

ANSWER

The Minister of State in the Ministry of Finance
(SHRI SHIV PRATAP SHUKLA)

(a) to (e): During the current financial year, an amount of Rs. 1,861 crore was infused in IDBI Bank. Subsequently, with a view to supplementing the efforts of PSBs for meeting regulatory capital norms and augmenting growth capital, Government announced in October 2017, recapitalisation of PSBs to the tune of Rs. 2,11,000 crore over the current and next financial years, comprising of capital infusion by the Government of Rs. 1,53,139 crore and the balance through raising of capital by PSBs. As follow-up to the announcement, Government has made necessary budgetary provision and announced allocation of Rs. 88,139 crore for capital infusion in 20 PSBs in the remainder of the current financial year, including Rs. 10,610 crore for IDBI Bank. Against this allocation Rs. 7,750 crore capital has been infused in seven PSBs, including Rs. 2,729 crore in IDBI Bank. For the next financial year, budgetary provision had been made for infusion of Rs. 65,000 crore in PSBs.
